

SLP(C)No. 3792 OF 2003
ITEM No.36

Court No. 8

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.3792/2003

(From the judgement and order dated 09/12/2002 in WP 419/02
of The HIGH COURT OF BOMBAY)

SHRAMAJIVI SHIKSHAN PRASARAK MANDAL

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.
(With prayer for interim relief)

Respondent (s)

Date : 22/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr.Sushil Karanjkar, Adv.
Mr. Venkateswara Rao Anumolu, Adv.

For Respondent (s)
Mr. A.S. Bhasme,Adv.

UPON hearing counsel the Court made the following
O R D E R

We see no reason to interfere. The Special Leave Petition is dismissed.
However, students will be allowed to complete the academic year. At the end of the academic year the petitioner school must close. Students may get themselves transferred to some other school for the next year.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master